

ITEM NO.30

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (C) No(s). 16506/2022

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S ANSALDO STS TRANSPORTS SYSTEM INDIA PVT. LTD. Respondent(s)
IA No. 123299/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 123300/2022 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 13736/2022 (XI)
IA No. 109749/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 109750/2022 - EXEMPTION FROM FILING O.T.
IA No. 142908/2022 - EXEMPTION FROM FILING O.T.
IA No. 142907/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 13-01-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Bhakti Vardhan Singh, AOR
Mr. V M Vishnu, Adv.

For Respondent(s)

Mr. Praveen Kumar, AOR
Mr. Rajiv Agnihotri, Adv.
Ms. Sunaina Kumar, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Both matters

Ld. counsel for the common sole respondent prays for and is granted four weeks' time, as last opportunity, for filing counter affidavit.

At the end of the period aforesaid, whether counter affidavit is filed or not, Registry to process the matters for listing before the Hon'ble Court, as per rules.

H. SHASHIDHARA SHETTY
Registrar